

जहां तक मिलों को लेने का सवाल है, जब हमारे पास रिपोर्ट आयेगी, तो हम फैसला करेंगे कि मिलों को लिया जाये या नहीं।

श्री सरजू पांडे : अध्यक्ष महोदय, सारन और दरभंगा जिलों में कितनी कीमत दी जा रही है? मन्त्री महोदय ने इसका उत्तर नहीं दिया है।

अध्यक्ष महोदय : श्री हरि किशोर सिन्हा—
पेपर्स टु बि लेड आन दि टेबल।

12.45 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF COAL BOARD, CALCUTTA.
REVIEW AND ANNUAL REPORT OF SINGARENI
COLLIERIES AND NOTIFICATIONS UNDER MINES
AND MINERALS (REGULATION AND DEVELOPMENT)
ACT.

THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND MINES (SHRI
SHAH NAWAZ KHAN) : I beg to lay on the
Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Coal Board, Calcutta, for the year 1970-71 [Placed in Library. See No. LT-1424/72]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
 - (i) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1970-71.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1424/72].

(3) A copy each of the following Notification under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957 :—

- (i) The Mineral Concession (First Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G. S. R. 1279 in Gazette of India dated the 11th September, 1971 together with corrigendum thereto (English version) published in Notification No. G. S. R. 66 in Gazette of India dated the 1st January, 1972.
- (ii) The Mineral Concession (Third Amendment) Rules, 1971, (Hindi and English versions) published in Notification No. G. S. R. 1579 in Gazette of India dated the 23rd October 1971.
- (iii) The Mineral Concession (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1580 in Gazette of India dated the 23rd October, 1971.
- (iv) The Mineral Concession (Fifth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1581 in Gazette of India dated the 23rd October, 1971.
- (v) The Mineral Concession (Fourth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1582 in Gazette of India dated the 23rd October, 1971
- (vi) G. S. R. 65 (Hindi and English versions) published in Gazette of India dated the 1st January, 1972 making certain amendment to the Second Schedule to the said Act. Placed in Library. See No. LT-1426/72]

NOTIFICATIONS UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : I beg to
lay on the Table a copy each of the following

[Shri Surendra Pal Singh]

Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1967 :—

- (1) The Passports (Fifth Amendment) Rules, 1971, published in Notification No. G. S. R. 1962 in Gazette of India dated the 24th December, 1971.
- (2) G. S. R. 58(E) published in Gazette of India dated the 25th January, 1972.
- (3) The Passports Amendment Rules 1972, published in Notification No. G. S. R. 59 (E) in Gazette of India dated the 25th January, 1972.

[Placed in Library. See No. LT-1427/72]

MINIMUM WAGES (CENTRAL) AMENDMENT RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA) : I beg to lay on the Table a copy of the Minimum Wages (Central) Amendment Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1890 in Gazette of India dated the 18th December, 1971, under section 30-A of the Minimum Wages Act, 1948. [Placed in Library. See No. LT-1428/72]

12.48 hrs.

ELECTION TO COMMITTEE

CENTRAL ADVISORY BOARD OF EDUCATION

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (PROF. S. NURUL HASAN): I beg to move :

“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board

of Education, subject to the other provisions of the said Resolution.”

MR. SPEAKER : The question is :

“That in pursuance of sub-para (2) (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended from time to time, the Members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution.”

Those in favour may say ‘Aye’.

HON. MEMBERS : Aye

MR. SPEAKER : Those against may say ‘No’. (Interruption).

AN HON. MEMBER : What is this cat-call ?

SHRI R. D. BHANDARE (Bombay Central) : It is most objectionable.

MR. SPEAKER : It is very undignified. I want to locate who is the hon. member who could do this

AN HON. MEMBER : It is a Jani Sangh member.

MR. SPEAKER : This is not a market place. This is a very august place. I do not like it.

SHRI S. M. BANERJEE (Kanpur) : It is in very bad taste.

SHRI R. V. BADE (Khargone) : Somebody has done it and they are blaming the Jani Sangh. I am very sorry.

MR. SPEAKER : It is from this side. Please do not do it like that. I do not like it.

The ‘Ayes’ have it.

The motion was adopted.